

**Permanent Membership in UN Security Council**

\*6. SHRI CHAMAN LAL GUPTA :  
SHRI K.C. KONDAIAH :

Will the PRIME MINISTER be pleased to state :

(a) whether several countries have extended their support to India for securing permanent membership in UN Security Council;

(b) if so, the details of such countries; and

(c) the steps taken so far by the Government of India towards securing permanent membership in the Security Council?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI VASUNDHARA RAJE):  
(a) to (c) : There is broad support for inclusion of developing countries in permanent members category. Discussions on Security Council restructuring are continuing in the Open Ended Working Group of the UNGA. There is no consensus so far. The Government are in touch with all Member States of the UN.

**Loss due to Natural Calamities**

\*7. SHRI AJIT JOGI :  
SHRI K.D. SULTANPURI :

Will the PRIME MINISTER be pleased to state :

(a) whether the Government have reviewed the situation arising out of unseasonal rains, floods and natural calamities in the country during the last three years and also the current year;

(b) whether the Government have also assessed the loss of life, crops and property on this account;

(c) if so, the details thereof and the extent of damage caused by these calamities, States-wise and year-wise;

(d) whether the Government have received any memoranda from the State Governments regarding the damage caused by natural calamities;

(e) if so, the details thereof, State-wise;

(f) the Central Assistance sought/provided to each State so far during the above period, State-wise and year-wise;

(g) the criteria adopted to provide the assistance;

(h) whether the Government are considering to increase the amount of Central share as Calamity Relief Fund; and

(i) if not, the other measures being taken to mitigate the sufferings of farmers?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SOMPAL) : (a) to (i) Statewise information on loss of human lives and extent of damage to crops houses etc. due to various natural calamities in the country during the years 1995-96, 1996-97 and 1997-98 as well as the current year, as reported by the State Governments is given in Statement I, II, III and IV respectively.

2. As per the existing scheme for financing relief expenditure, State Governments are required to meet the expenditure on relief measures out of the corpus of Calamity Relief Fund (CRF). This fund is contributed to in the ratio of 3 : 1 by the Government of India and the State Governments. A total allocation of Rs. 6304.27 crore has been made in the CRF for the years 1995-96 to 1999-2000. Statewise details are in Statement -V. State Level Committees headed by Chief Secretaries are empowered to operate the CRF. Central contribution is released in four equal quarterly instalments. Entire Central share for the years 1995-96 to 1997-98 has already been released. The first instalment of Central share of CRF for the year 1998-99 has also been released on 1st April 1998.

3. Additional financial assistance is provided to the States from National Fund for Calamity Relief (NFCR) in the wake of calamities of rare severity. As per the procedure/criteria for assistance from NFCR, the State Governments are required to submit memoranda for this purpose giving details of damage and destruction and the cost of relief and rehabilitation. On receipt of the memoranda, Government of India decides in each case as to whether a Central Team is required to be deputed to assess the situation. A Central Team is normally deputed in cases where the situation prima-facie looks to be of rare severity. The report is considered by an Inter Ministerial Group (IMG) under the Chairmanship of Secretary, Department of Agriculture & Cooperation. National Calamity Relief Committee (NCRC) chaired by the Agriculture Minister considers the request of the State Governments based on the reports of the Central Teams and recommendations of the IMG thereon, and decides the quantum of assistance, if any, to be provided from NFCR. The Tenth Finance Commission has recommended that a calamity of rare severity would necessarily have to be adjudged on a case to case basis taking into account, *inter-alia*, the intensity and magnitude of the calamity, level of relief assistance needed, the capacity of the State to tackle the problem, the alternatives and flexibilities available within plan to provide succour and relief etc. An amount of Rs. 767.14 crore has so far been released during the year 1995-96, 1996-97 and 1997-98 from the NFCR. Statewise and yearwise details of assistance sought by the State Governments from NFCR and funds released are given in Statement - VI.

4. The scheme of financing the relief expenditure including the pattern of sharing the allocations of CRF between the Central Government and the State Governments is determined as per the recommendations of the Finance Commissions every five years.

**Statement - I***Details of Loss and Damage to Property due to various Natural Calamities during 1995-96*

S. No.	State	Human Lives lost (Number)	Crop area damaged (In lakh Hectare)	Number of houses damaged (Number)	Animal lost (Number)
1.	Andhra Pradesh	173	15.08	192935	7049
2.	Arunachal Pradesh	7	0.04		71
3.	Assam	63	2.32	36694	14690
4.	Bihar	563	4.46	311827	4128
5.	Delhi			404000	23500
6.	Goa				
7.	Gujarat	41	6.21	400	390
8.	Haryana	167	18.15	222078	3206
9.	Himachal Pradesh	149	3.45	12128	5628
10.	Jammu & Kashmir	167	0.41	36693	33630
11.	Karnataka	11	61.55	734	15
12.	Kerala	74	0.12	4318	
13.	Madhya Pradesh	70	10.45		245
14.	Maharashtra	48	0.40	3534	963
15.	Meghalaya	6	0.14	21	
16.	Mizoram	59	1.50	3804	25
17.	Orissa	71	15.02	185225	372
18.	Punjab	126	2.53	145452	1574
19.	Rajasthan	125	78.60	132916	1810
20.	Tamil Nadu	18	59.00	705	
21.	Uttar Pradesh	367	12.77	88455	1324
22.	West Bengal	239	4.47	432026	4181
<b>Total</b>		<b>2544</b>	<b>296.67</b>	<b>2213945</b>	<b>102801</b>

**Statement - II***Details of Loss and Damage to Property due to various Natural Calamities during 1996-97*

S. No.	State	Human Lives lost (Number)	Crop area damaged (in lakh Hectare)	Number of houses damaged (Number)	Animal lost (Number)
1	2	3	4	5	6
1.	Andhra Pradesh	1743	22.88	806528	168719
2.	Arunachal Pradesh	15	0.06	330	3018
3.	Assam	42	2.46	27539	3000
4.	Bihar	262	7.34	153405	171
5.	Gujarat	117	7.12	54575	1962
6.	Haryana	19	0.23	12314	544
7.	Himachal Pradesh	51	2.58	5774	2250

1	2	3	4	5	6
8.	Jammu & Kashmir	58	0.46	24521	9534
9.	Karnataka	244	0.83	135462	5254
10.	Kerala	162	0.39	18729	
11.	Madhya Pradesh	114	11.11	57204	2625
12.	Maharashtra	198		2899	38
13.	Meghalaya	8			
14.	Mizoram			541	
15.	Orissa		20.73	684	1
16.	Punjab	13		26	1
17.	Rajasthan	138	2.10	119241	6438
18.	Tamil Nadu	210	3.28	700818	2826
19.	Uttar Pradesh	352	6.78	70858	1279
20.	West Bengal	48	0.83	203987	84
Total		3794	88.98	2395435	207744

**Statement - III***Details of Loss and Damage to Property due to various Natural Calamities during 1997-98*

S.No.	State	Human Lives lost (Number)	Crop area damaged (in lakh Hectare)	Number of houses damaged (Number)	Animal lost (Number)
1.	Andhra Pradesh	305	47.32	8872	4170
2.	Arunachal Pradesh	8			
3.	Assam	15	1.01	4770	
4.	Bihar	186	7.89	201390	151
5.	Gujarat	285	1.98	142819	5788
6.	Haryana				
7.	Himachal Pradesh	223	2.54	11067	4809
8.	Jammu & Kashmir	80	0.08	20907	6682
9.	Karnataka	69	36.15	1641	82
10.	Kerala	227	0.90	20494	183
11.	Madhya Pradesh	137	22.34	548693	3216
12.	Maharashtra	273	13.42	46790	1328
13.	Mizoram	1		8589	
14.	Orissa	51	4.06	99678	69
15.	Punjab	22	6.24	10685	75
16.	Rajasthan	64	3.50	10196	348
17.	Sikkim	67		3000	5
18.	Tamil Nadu	162	1.68	155348	454
19.	Uttar Pradesh	160	2.70	5144	751
20.	West Bengal	38	1.93	40766	
		2373	153.74	1330849	28111

**Statement - IV***Details of Loss and Damage in property due to various Natural Calamities during 1998-99*

S.No.	State	Human Lives lost (Number)	Crop area damaged (In lakh Hectare)	Number of houses damaged (Number)	Animal lost (Number)
1.	Assam	3	Neg.	4965	
2.	Uttar Pradesh	5		142	24
3.	West Bengal	5	0.09	15157	47
		13	0.09	20264	71

**Statement - V***Calamity Relief Fund for 1995-2000*

S. No.	State	1995-96	1996-97	1997-98	1998-99	1999-2000	Total 1995-2000 (Rs. in lakhs)
1.	Andhra Pradesh	11721	12419	13105	13773	14359	65377
2.	Arunachal Pradesh	664	704	743	781	813	3705
3.	Assam	4720	5001	5277	5547	5783	26328
4.	Bihar	4904	5196	5483	5763	6007	27353
5.	Goa	101	107	113	119	124	564
6.	Gujarat	13176	13960	14731	15483	16140	73490
7.	Haryana	2365	2505	2644	2779	2897	13190
8.	Himachal Pradesh	2544	2695	2844	2989	3116	14188
9.	Jammu & Kashmir	1860	1971	2079	2184	2279	10374
10.	Karnataka	3949	4185	4416	4641	4839	22030
11.	Kerala	5229	5540	5847	6144	6405	29165
12.	Madhya Pradesh	4821	5108	5389	5665	5905	26888
13.	Maharashtra	6437	6820	7197	7564	7885	35903
14.	Manipur	235	248	261	275	287	1306
15.	Meghalaya	263	279	295	309	323	1469
16.	Mizoram	120	127	133	140	147	667
17.	Nagaland	160	171	180	188	196	895
18.	Orissa	4625	4901	5172	5436	5667	25801
19.	Punjab	5111	5415	5715	6005	6281	28507
20.	Rajasthan	16299	17904	18893	19856	20700	94252
21.	Sikkim	444	471	497	523	544	2479
22.	Tamil Nadu	5602	5935	6263	6583	6863	31245
23.	Tripura	424	449	475	499	520	2367
24.	Uttar Pradesh	11809	12512	13203	13876	14467	65867
25.	West Bengal	4844	5132	5416	5692	5933	27017
<b>Total</b>		<b>113026</b>	<b>119755</b>	<b>126371</b>	<b>132815</b>	<b>138460</b>	<b>630427</b>

**Statement - VI**

*Statement indicating the assistance sought by State Govts. from National Fund for Calamity Relief (NFCR) for various natural calamities and funds released from NFCR*

(Rs. in Crore)

S.No.	State	1995-96 Assistance		1996-97 Assistance		1997-98 Assistance		1998-99 Assistance		Total Assistance sought released	
		sought	released	sought	released	sought	released	sought	released	1995-99	1995-99
1.	Andhra Pd.	875.26	21.00	2819.37	142.00	1159.28	42.00			4853.91	205.00
2.	Arunachal Pd.	50.50	10.00	110.53	3.00	105.15	***			286.18	13.00
3.	Assam	—	—	415.91	21.00	—	—	-	-	415.91	21.00
4.	Bihar	1102.28	21.00	168.92	7.00	428.82	10.00	-	-	1700.02	38.00
5.	Gujarat	—	—	282.01	***	664.33	86.90	-	-	946.34	86.90
6.	Haryana	588.09	39.41	102.00	***	—	—	-	-	690.09	39.41
7.	Himachal Pd.	481.96	12.49	458.37	10.56	609.78	24.80	-	-	1550.11	47.85
8.	J & K	211.08	18.17	275.97	***	—	—	-	-	485.05	18.17
9.	Karnataka	256.23	***	621.55	***	723.00	22.00	-	-	1600.78	22.00
10.	Kerala	151.12	***	342.00	***	1106.26	12.91	537.50	\$	2136.88	12.91
11.	Madhya Pd.	—	—	256.19	***	2759.11	67.76			3015.30	67.76
12.	Maharashtra	—	—	—	—	156.76	—			156.76	—
13.	Manipur	—	—	—	—	59.13	\$			59.13	\$
14.	Meghalaya	41.13	10.00	—	—	—	—			41.13	10.00
15.	Mizoram	59.99	4.71	—	—	—	—			59.99	4.71
16.	Orissa	564.00	30.75	577.70	54.00	151.50				1286.20	84.75
17.	Punjab	658.00	16.16	—	—	347.72	\$			1005.72	16.16
18.	Rajasthan	612.99	21.00	321.00	***	51.18	\$			985.17	21.00
19.	Sikkim	—	—	43.92	5.52	107.39	7.00			151.31	12.52
20.	Tamil Nadu	630.00	***	621.55	25.00	—	—			1251.55	25.00
21.	Tripura	41.21	***	—	—	—	—			41.21	—
22.	Uttar Pradesh	357.40	***	589.90	***	566.07	***	—		1513.37	—
23.	West Bengal	831.99	21.00	309.00	***	177.00	***	89.46	\$	1207.45	21.00
<b>Total</b>		<b>7313.23</b>	<b>225.89</b>	<b>8306.89</b>	<b>268.08</b>	<b>9172.48</b>	<b>273.37</b>	<b>626.96</b>	<b>0.00</b>	<b>25419.56</b>	<b>767.14</b>

\*\*\* Not considered as Calamity of rare severity,

\$ Under process.